

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
HYBRO FOODS PRIVATE LIMITED
OPERATING IN THE BUSINESS OF CHICKEN AND CHICKEN PRODUCTS SHAHAPUR,
THANE, MAHARASHTRA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	HYBRO FOODS PRIVATE LIMITED CIN No: U15100MH1997PTC112310 PAN No: AAACH3552K
2.	Address of the registered office	Sr. No.247, Lahe Village, Taluka Shahapur, District Thane – 421601, Maharashtra
3.	URL of website	www.cirphybrofoods.com
4.	Details of place where majority of fixed assets are located	Located at Sr. No.247, Lahe Village, Taluka Shahapur, District Thane – 421601, Maharashtra.
5.	Installed capacity of main products/ services	2000 birds/ hour
6.	Quantity and value of main products/ services sold in last financial year	Business Revenue of INR 3.77 Crores in FY 2021-22. Unaudited Business Revenue for FY 2022-23 (up to 31.12.2022) is Rs. 1.29 crores. Business operations were discontinued from January 2023.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All documents can be obtained by sending email on the Process E-mail id: cirp.hybrofoods@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email on the Process E-mail id: cirp.hybrofoods@gmail.com
10.	Last date for receipt of expression of interest	14/05/2023
11.	Date of issue of provisional list of prospective resolution applicants	24/05/2023
12.	Last date for submission of objections to provisional list	29/05/2023
13.	Process email id to submit EOI	cirp.hybrofoods@gmail.com

**PANKAJ
SHAM JOSHI**

Digitally signed by
PANKAJ SHAM JOSHI
Date: 2023.04.29
13:26:42 +05'30'

IP Pankaj Sham Joshi

Resolution Professional of Hybro Foods Private Limited

IP Regd. No. IBBI/IPA-002/IP-N00507/2017-18/11556

AFA No. AA2/11556/02/201123/202351 valid up to 20.11.2023

Block 9, Sudarshan CHS, Mahant Road,

Vile Parle (East), Mumbai - 400057, Maharashtra

Email Id: pjoshi.ip@gmail.com

Date: 29.04.2023

Place: Mumbai

FORM 1

INVITATION FOR EXPRESSION OF INTEREST FOR
HYBRO FOODS PRIVATE LIMITED
(OPERATING IN THE BUSINESS OF CHICKEN AND CHICKEN PRODUCTS SHAHAPUR, THANE, MAHARASHTRA
(Under Regulation 35A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN / CIN / LLP No.

HYBRO FOODS PRIVATE LIMITED
CIN : U5100MH1997PTC12310 PAN : AAACH352XK

2. Address of the Registered Office

Sr. No.247, Lahe Village, Taluka Shahapur, District Thane-421 801, Maharashtra

3. URL of website

www.cirphydrofoods.com

4. Details of place where majority of fixed assets are located

Located at Sr. No. 247, Lahe Village, Taluka Shahapur, District Thane-421801, Maharashtra.

5. Installed capacity of main Products / Services

2000 birds / hour

6. Quantity & Value of main products / Services sold in Last Financial year

Business Revenue of INR 3.77 Crores in FY 2021-22. Unaudited Business Revenue for FY 2022-23 (up to 31.12.2022) is ₹ 1.29 crores. Business operations were discontinued from January 2023.

7. Number of Employees / Workmen

NIL

8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at :

All documents can be obtained by sending email on the Process E-mail id : cirp.hybrofoods@gmail.com

9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at:

Can be obtained by sending email on the Process E-mail id : cirp.hybrofoods@gmail.com

10. Last date for receipt of expression of interest

14.05.2023

11. Date of issue of provisional list of prospective resolution applicants

24.05.2023

12. Last date for submission of objections to provisional list

29.05.2023

13. Process email id to submit EOI

cirp.hybrofoods@gmail.com

IP Pankaj Sham Joshi
Resolution Professional of Hybro Foods Private Limited
IP Regd. No. IBB/PA-002/IP-N00507/2017-18/11556
AFA No. AA2/11556/02/201123/202351 valid up to 20.11.2023
Date : 29.04.2023 Block 9, Sudarshan CHS, Mahant Road, Vile Parle (E), Mumbai-400 057, MH.
Place: Mumbai Email Id : pjoshi.ip@gmail.com

Form No. INC-26

[Pursuant to rule 30 to the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from "State of Maharashtra" to "National Capital Territory of Delhi"
Before the, Regional Director, Western Region (Central Government).
In the matter of Section 13 (4) of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of WELSPUN EDAC JV PRIVATE LIMITED
CIN: U45309MH2022PTC384123
Having its Registered Office at 7th Floor, Welspun House Kamala Mills, Lower Parel Mumbai City Maharashtra -400013
Petitioner
Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, Western Region Bench (Central Government) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on **Monday, December 26, 2022** to enable the Company to change its Registered Office from the "State of Maharashtra" to the "State of Delhi".
Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the **MCA -21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Western Region at Everest 5th Floor, 100 Marine Drive, Mumbai-400002**, Maharashtra within fourteen days from the date of publication of this notice with the copy of the applicant Company at its Registered office at the address mentioned below:
7th Floor, Welspun House, Kamala Mills, Lower Parel, Mumbai, Mumbai City, Maharashtra 400013.
For and on the behalf of
WELSPUN EDAC JV PRIVATE LIMITED
Sd/-
Anil Kumar Birla
Director
DIN: 07024798
Date: 28-04-2023
Place: Mumbai

NOTICE OF LOSS OF SHARES OF
HINDUSTAN UNILEVER LIMITED
Registered Office: Hindustan Unilever Limited,
Unilever House, BD Savant Marg, Chakala, Andheri (East) Mumbai-400099.
Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.
Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of Holder	Folio No.	No. of Shares (Rs.1/-f.v)	Certificate Nos	Distinctive Nos.
Ceara D Z Desouza Zelda Fernandes	HLL0350860	250 250 500 500	5020011 5020012 5020013 5020014	18412021-18412270 18412271-18412520 18412521-18413050 18413021-18413520

Place: Mumbai
Date: 29/04/2023

Name of Shareholders :
CEARA D Z DESOUSA
ZELDA FERNANDES

Bank of Maharashtra
Head Office: "Lokmangal",
1501, Shivaji Nagar,
Pune - 411 005.
Expression of Interest (EOI)
Bank of Maharashtra invites sealed tender offers (Eligibility / Technical bid) from eligible and reputed Fintechs / Startups for "Empanelment of Fintechs / Startups for various business requirements of the Bank"
The details are available on Bank's website
<https://www.bankofmaharashtra.in> in the 'Tenders Section' w.e.f. 28.04.2023.
Addendum, if any, shall be issued on above mentioned website. Bank reserves the right to cancel or reschedule the EOI process without assigning any reason.
sd/-
Chief Digital Officer
Date: 28.04.2023

NOTICE
LARSEN & TOUBRO LIMITED.
Registered Office:
L&T House, Ballard Estate, Mumbai Maharashtra 400001.
NOTICE is hereby given that the certificates for the under mentioned securities of the company has been lost/ misplaced and the holders of the said securities/ applicants has been applied to the company to issue duplicate share certificate.
Any person who has a claim in respect of the said securities should lodge such claim with the company at its Registered office within 30 days from the date, else the company will proceed to issue duplicate certificates without further intimation

Name of Share holders	Folio No.	Kind of Securities & Face value	Distinctive No.	No. of Securities
YVETTE OLGA DE SOUZA CEARA D Z DESOUSA	08307644	Equity Sahres & FV Rs. 2/-	3666431 - 3666480 142432274 - 142432323 577678014 - 577678113 1394057854 - 1394057953	50 50 100 100

Place : Mumbai
Date : 29/04/2023

Name of the Shareholders :
YVETTE OLGA DE SOUZA &
CEARA D Z DESOUSA

NOTICE OF LOSS OF SHARES OF
HINDUSTAN UNILEVER LIMITED.
(Formerly Hindustan Lever Limited).
Regd Office: Hindustan Unilever Ltd., Unilever House,
B. D. Savant Marg, Chakala, Andheri (East), Mumbai - 400 099
Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.
Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Holders	Folio No.	Cert. No.	Distinctive No.	No. of Shares (Rs. 1/- F.V.)
ZELDA FERNANDES YVETTE OLGA DE SOUZA	HLL2650099	5134580 5134581 5134582 5134583	862217731 - 862217980 862217981 - 862218230 862218231 - 862218730 862218731 - 862219230	250 250 500 500

Place : Mumbai
Date : 29/04/2023

Name of the Shareholders :
ZELDA FERNANDES & YVETTE OLGA DE SOUZA

AUTOMOTIVE STAMPINGS AND ASSEMBLIES LIMITED				
Regd Office: TACO House, Plot No. 20/B FPN085, V. G. Damle Path, Off Law College Road, Erandwane, Pune: 411004 Email : cs@autostampings.com CIN: L28932PN1990PLC016314				
STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023				
Sl. No.	Particulars	Quarter Ended		Year ended
		March 31, 2023	March 31, 2022	March 31, 2023
		Ref. Note 3	Ref. Note 3	(Audited)
1	Total income from operations	21,084.79	20,521.49	83,056.75
2	Net profit/ (loss) for the period (before tax, exceptional and / or extraordinary items)	337.38	(140.49)	832.53
3	Net profit for the period after tax (after exceptional and / or extraordinary items)	337.38	6,032.26	832.53
4	Total comprehensive income for the period [(comprising profit/ (loss) for the period (after tax) and other comprehensive income (after tax)]	337.38	6,060.98	832.53
5	Equity share capital (Face value Rs.10/- each)	1,586.44	1,586.44	1,586.44
6	Reserves (excluding revaluation reserves)	-	-	(4,320.66)
7	Earnings per share (of Rs. 10/- each) (not annualised)			
	Basic: Rs.	2.13	38.02	5.25
	Diluted: Rs.	2.13	38.02	5.25
NOTES:				
1. The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on April 28, 2023.				
2. The above is an extract of the detailed format of quarter and audited year ended financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter and audited year ended March 31, 2023 financial results is available on Stock Exchange website (www.bseindia.com / www.nseindia.com) and on Company's website www.autostampings.com				
3. The figures for the quarter ended March 31, 2023 and March 31, 2022 are the balancing figures between the audited figures in respect of the full financial year and published year to date unaudited figures upto the third quarter of the respective financial year.				
By order of the Board For AUTOMOTIVE STAMPINGS AND ASSEMBLIES LIMITED Pradeep Bhargava Chairman DIN: 00525234				
Place : Pune Date : April 28, 2023 A TATA Enterprise				

SHRISTI

WELCOME TO LIFE

Shristi Infrastructure Development Corporation Limited

CIN - L65922WB1990PLC049541
Regd. Office: Plot No. X-1, 2 & 3, Block-EP, Sector-V, Salt Lake City, Kolkata- 700091; Telephone No.: 033 40202020;
Website: www.shristicorp.com; Email: investor.relations@shristicorp.com

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

Notice is hereby given to the Members of Shristi Infrastructure Development Corporation Limited ("Company") for seeking approval for special resolution pursuant to the provisions of Section 108 and Section 110 of the Companies Act, 2013 ("Act") and other applicable provisions, if any, of the Act and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, read with the General Circular No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and the latest being 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment thereof for the time being in force and as amended from time to time).
The Company has completed dispatch of the Postal Ballot Notice dated February 14, 2023 ("Notice") on April 27, 2023, through electronic means to those Members whose name appear in the Register of Members/List of Beneficial Owners as received from National Securities Depository Limited and Central Depository Services (India) Limited (hereinafter collectively referred to as "Depositories") and whose e-mail addresses are available with the Depositories, the Company or Registrar and Share Transfer Agent of the Company viz: KFin Technologies Limited ("KFinTech/RTA") as on Friday, April 21, 2023, i.e. the Cut-off Date ("Eligible Members") for the item set out below:

Sl. No.	Type of Resolution	Description of Resolution
1	Special Resolution	Re-appointment of Mr. Sunil Jha (DIN: 00085667) as Managing Director

In accordance with the MCA Circulars, the Company is providing remote e-voting ("e-voting") facility to its Members to exercise their right to vote on the resolution proposed in the said notice only by electronic means. The Company has engaged the services of RTA to provide e-voting facility. The detailed instructions and information relating to e-voting, are set out in the said notice dispatched to the Members. The Members are requested to note that the e-voting shall commence from **Monday, May 1, 2023 at 9:00 A.M. (IST)** and end on **Tuesday, May 30, 2023 at 5:00 P.M. (IST)**. The e-voting will not be allowed beyond the aforesaid date and time and the e-voting modules shall be forthwith disabled by KFinTech upon expiry of the aforesaid period.
Manner of e-voting by Members holding shares in dematerialized mode, physical mode and Members who have not registered their e-mail address has been provided in the notice. The manner in which persons who have forgotten the User ID and Password, can obtain/generate the same, has also been provided in the said notice. The voting rights of the Members shall be reckoned on the basis of equity shares of the Company held by them as on **Friday, April 21, 2023 ("Cut-off date")**. Any person who is not a Member on the Cut-off date shall treat this Postal Ballot Notice for Informational purposes only.
The documents referred to in the Postal Ballot Notice are available for inspection electronically and Members seeking to inspect such documents can send an email to investor.relations@shristicorp.com with the subject line: "Shristi Infrastructure Development Corporation Limited - Postal Ballot 2023" mentioning their names and folio numbers/demat account numbers. Please note that in terms of the requirements specified in the MCA Circulars, the Company is sending this Notice in electronic form only.
In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at <https://evoting.kfintech.com> under help section or call on 1800 309 4001 (toll free) or contact the Registrar and Transfer Agent (RTA) i.e. KFin Technologies Limited, Selenium Tower B, Plot No. 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032 or write an email to einward.ris@kfintech.com or to the Company at investor.relations@shristicorp.com.
The Postal Ballot Notice is available on the Company's website at www.shristicorp.com, websites of the Stock Exchange i.e. BSE Limited at www.bseindia.com and on the website of RTA at <https://evoting.kfintech.com/>.
The Board of Directors has appointed CS Siddhi Dhandharia, Practising Company Secretary (ACS No. 35042, CP No. 13019) as the Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner.
The result of Postal Ballot shall be declared by the Chairman or any other authorized person of the Company on or before **Thursday, June 1, 2023** and shall be displayed on the website of the Company www.shristicorp.com and KFinTech <https://evoting.kfintech.com>. The results so announced shall also be communicated to the Stock Exchanges where the shares of the Company are listed.
By order of the Board of Directors
For Shristi Infrastructure Development Corporation Limited
Sd/-
Krishna Kumar Pandey
Company Secretary & Compliance Officer
Place : Kolkata
Dated : April 28, 2023

Himadri

Himadri Speciality Chemical Ltd

Registered Office: 23A Netaji Subhas Road, 8th Floor, Suite No. 15, Kolkata - 700 001
Corporate Identity Number : L27106WB1987PLC042756
Phone: (033) 2230-9953, Fax: (033) 2230-9051
Email: info@himadri.com, Website: www.himadri.com

(Rs. in Crores)

Statement of Audited Standalone Financial Results for the Quarter and Year Ended 31 March 2023

Sr. No.	Particulars	Three months ended 31.03.2023	Previous Three months ended 31.12.2022	Corresponding Three months ended 31.03.2022 in the previous year	Year ended 31.03.2023	Previous year ended 31.03.2022
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1.	Total income	1,039.45	1,045.06	835.69	4,199.81	2,798.53
2.	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	110.71	77.29	26.80	301.81	79.47
3.	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	110.71	77.29	26.80	271.81	79.47
4.	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	76.72	63.03	21.21	207.81	65.06
5.	Total Comprehensive Income for the period/year (comprising Net Profit for the period/ year (after tax) and other comprehensive income for the period/ year (after tax))	61.97	64.56	53.53	222.58	101.48
6.	Paid-up equity share capital	43.27	41.94	41.90	43.27	41.90
7.	Other Equity				2,172.33	1,761.88
8.	Earnings per equity share (before and after extraordinary items) (of Re. 1 each) (refer note 4)					
	Basic (Rs.)	1.81	1.51	0.50	4.94	1.55
	Diluted (Rs.)	1.81	1.51	0.50	4.94	1.55

NOTES :-
1) The above audited standalone results have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 28 April 2023.
2) The standalone figures for the three months ended 31 March 2023 and the corresponding three months ended 31 March 2022 in the previous year as reported in these standalone financial results are the balancing figures between audited figures in respect of the full financial year and the published year to date standalone figures up to the end of the nine months of the relevant financial year. Also the standalone figures up to the third quarter had only been reviewed and not subjected to audit.
3) The Board of Directors has recommended a dividend at the rate of Re 0.25 per equity share of Re 1 each (i.e. 25% of face value of equity share) aggregating to Rs 10.82 crores for the year ended 31 March 2023. The payment of dividend is subject to the approval of the Shareholders at the ensuing Annual General Meeting of the Company.
4) Earnings per share is not annualised for the quarter ended 31 March 2023, 31 December 2022 and 31 March 2022.
5) The figures of the corresponding previous periods/year have been regrouped/reclassified, wherever necessary, to conform to the classification for the current quarter and year ended 31 March 2023.
6) The above is an extract of the detailed format of Audited Standalone Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Standalone Financial Results are available on the websites of Stock Exchanges at www.nseindia.com and www.bseindia.com and on the Company's website at www.himadri.com.

(Rs. in Crores)

Statement of Audited Consolidated Financial Results for the Quarter and Year Ended 31 March 2023

Sr. No.	Particulars	Three months ended 31.03.2023	Previous Three months ended 31.12.2022	Corresponding Three months ended 31.03.2022 in the previous year	Year ended 31.03.2023	Previous year ended 31.03.2022
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1.	Total income	1,039.45	1,045.06	835.68	4,199.81	2,798.54
2.	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	110.59	79.47	21.20	310.25	78.12
3.	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	110.59	79.47	(3.45)	280.25	53.47
4.	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	76.21	65.21	(9.06)	215.86	39.05
5.	Total Comprehensive Income for the period/year (comprising Net Profit for the period/ year (after tax) and other comprehensive income for the period/ year (after tax))	61.32	69.30	26.14	223.51	78.70
6.	Paid-up equity share capital	43.27	41.94	41.90	43.27	41.90
7.	Other Equity				2,237.23	1,825.74
8.	Earnings per equity share (before and after extraordinary items) (of Re. 1 each) (refer note 4)					
	Basic (Rs.)	1.80	1.55	(0.17)	5.13	0.98
	Diluted (Rs.)	1.80	1.55	(0.17)	5.13	0.98

NOTES :-
1) The above audited consolidated financial results have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 28 April 2023.
2) The consolidated figures for the three months ended 31 March 2023 and the corresponding three months ended 31 March 2022 in the previous year as reported in these consolidated financial results are the balancing figures between audited figures in respect of the full financial year and the published year to date consolidated figures up to the end of the nine months of the relevant financial year. Also the consolidated figures up to the third quarter had only been reviewed and not subjected to audit.
3) The Board of Directors of the Holding Company has recommended a dividend at the rate of Re 0.25 per equity share of Re 1 each (i.e. 25% of face value of equity share) aggregating to Rs 10.82 crores for the year ended 31 March 2023. The payment of dividend is subject to the approval of the Shareholders at the ensuing Annual General Meeting of the Holding Company.
4) Earnings per share is not annualised for the quarter ended 31 March 2023, 31 December 2022 and 31 March 2022.
5) The figures of the corresponding previous periods/year have been regrouped/reclassified, wherever necessary, to conform to the classification for the current quarter and year ended 31 March 2023.
6) The above is an extract of the detailed format of Audited Consolidated Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Consolidated Financial Results are available on the websites of Stock Exchanges at www.nseindia.com and www.bseindia.com and on the Company's website at www.himadri.com.

On behalf of the Board of Directors
Sd/-
Anurag Choudhary
Chairman
DIN: 00173934
Place : Kolkata
Date : 28 April 2023

financial.exp.in

असाध्य कर्करोगावरचे साध्य प्रयोग

नागपूरच्या नॅशनल कॅन्सर इन्स्टिट्यूटच्या नव्या इमारतीच्या उद्घाटनातून एकूणच विदर्भाच्या वैद्यकीय किंवा आरोग्य क्षेत्रात महत्त्वाचे पाऊल पडले आहे. देशाच्या दृष्टीने कर्करोगासारख्या असाध्य रोगावर मात करायची असेल तर अशा सेवाभावी संस्था मोठ्या प्रमाणावर उभ्या राहिल्या पाहिजेत. ज्यातून सामान्य माणसाला कमीत कमी पैशात उपचार करून घेता येणे शक्य होईल. राष्ट्रीय स्वयंसेवक संघाचे प्रचारक राहिलेले किंबहुना रा. स्व. संघाचे द्वितीय सरसंघचालक गोळवलकर गुरुजी यांचे अनेक वर्ष स्वीय साहाय्यक राहिलेल्या आबाजी थत्तेच्या नावाने हा प्रकल्प पूर्णत्वाला आलेला आहे. अन्य प्रकारे विकासाची कामे होत असताना आरोग्य क्षेत्रातील स्वयंपूर्णता किंवा आत्मनिर्भरता देखील तितकीच महत्त्वाची ठरते. कर्करोगासारख्या असाध्य वाटणाऱ्या रोगावर नवनव्या संशोधनातून आणि उपकरणांमुळे मात करता येणे देखील आता शक्य होऊ लागले आहे. याच आधुनिक तंत्र आणि उपकरणांनी किंवा उपचारांनी सुसज्ज असलेली ही इमारत आता कर्करुणांना एकाच ठिकाणी सर्व प्रकारचे उपचार उपलब्ध करून देईल. पूर्वी नागपूरमधल्या जामठा येथे काही उपचार आणि धर्मपेठच्या रुग्णालयात उपचार करावे लागत होते. आता एकाचठिकाणी सर्व व्यवस्था उपलब्ध झाल्याने रुग्ण आणि त्यांच्या नातेवाईकांना आर्थिक आणि मानसिक मोठा दिलासा मिळणार आहे. या स्वयंपूर्णतितले अनेक आयाम या नव्या इमारतीतून उपलब्ध होतात. सुरुवातीच्या केमो थेरपीपासून ते शस्त्रक्रियेपर्यंतच्या नवनवीन उपचार पद्धतीतिथे सुरू केल्या जात आहेत. सध्या जगामध्ये कॅन्सर रुग्णावर कॅन्सरच्या उपचारांमध्ये ही रोबो नावाची अ‍ॅडव्हान्स पद्धती वापरली जाते तीदेखील नागपूरच्या या नॅशनल कॅन्सर इन्स्टिट्यूटमध्ये उपलब्ध होणे ही फार महत्त्वाची गोष्ट ठरते. अनेक प्रकारच्या चाचण्या, औषधोपचार हे तर इथे उपलब्ध होतीलच. परंतु सातत्याने नव्या संशोधनाला चालना देण्याचे काम आता इथून होऊ शकेल.

नागपूरमधील अद्ययावत रुग्णालय

या कार्यक्रमात सरसंघचालक मोहनजी भागवत यांनी व्यक्त केलेला रुग्णसेवेचा विचार आणि उपमुख्यमंत्री देवेंद्र फडणवीस यांनी सामान्यातल्या सामान्य माणसाला सहज मिळू शकणारी उपचार पद्धती या रुग्णालयाचे वैशिष्टय असल्याचे म्हटले होते. कर्करोग रुग्णांना आपल्या उपचारासाठी अनेकवेळा मुंबईत टाटा रुग्णालयातच धाव घ्यावी लागते. आता मध्यभारत, बिहार, एवढेच नव्हे तर दक्षिण भारतातूनही इथे नागपूरमध्ये रूग्ण येऊ शकतात. नॅशनल कॅन्सर रजिस्ट्री प्रोग्रॅमच्या म्हणजेच एनसीआरपीच्या अहवालाप्रमाणे दरवर्षी चार लाख लोकांमध्ये कॅन्सरचे निदान होत असते. २०२५ पर्यंत या संख्येत २९ टक्के वाढ होण्याचा अंदाजही व्यक्त झालेला आहे. याचा अर्थ योग्यवेळी अधिक चांगल्या उपचारांची व्यवस्था केली जाण गरजेचे ठरते. वेळीच उपचार झाले नाहीत तर कोरोनाप्रमाणेच कॅन्सरचीदेखील त्सुनामी येऊ शकते. या रोगाची गंभीरता लक्षात घेऊनच केंद्र सरकार, राज्य सरकार यांनी केवळ कॅन्सरच्या उपचारासाठी वेगवेगळ्या निधी योजना तयार केलेल्या

आहेत. बदलत्या काळानुसार कर्करोगाची कारणे आणि स्वरूपही बदलत आहेत. तंबाखू, धूम्रपान, मद्यप्राशन अशा कारणांमुळे कर्करोग होतोच परंतु आता अगदी निर्व्यसनी माणसालादेखील कर्करोग होत असतो. कारण बदललेली जीवनपद्धती, ताणतणाव, स्पर्धा आणि योग्यवेळी उपचार न केल्याने निर्माण होणारी गंभीरता वाढते. व्यापक स्तरावर विचार केला तर अनेक क्षेत्रामध्ये आत्मनिर्भरतेचा आग्रह धरला जातो. आरोग्य क्षेत्रातसुद्धा ही आत्मनिर्भरता गरजेची ठरते. वैद्यकीय क्षेत्रामध्ये संशोधन किंवा ज्याला इनोव्हेशन म्हणता येईल याची एक मल्टिडिसप्लिनरी सिस्टीम गरजेची आहे. किंबहुना निदान महाराष्ट्रात तरी या हेल्थ इनोव्हेशनच्या इको सिस्टिमची गरज वाटू लागते. आज टेकोनॉजीने ऑनलाईन मेडिकल ट्रिटमेंटदेखील उपलब्ध होते. याचा अर्थ जगभरातल्या नवनवीन उपचार पद्धती उपलब्ध करून घेता येऊ शकतात. आता या नव्या इमारतीत खाटांची संख्या वाढलेली आहे. नवीन उपकरणं आणली गेली आहेत. तिथे येणाऱ्या कोणत्याही रुग्णाला उपचारासाठी प्रतिक्षा करावी लागणार नाही. उपचाराबरोबरच त्याच्यावरचा आर्थिक भार कमी होईल. अशी एक संवेदनशीलता हे या इन्स्टिट्यूटचे वैशिष्टय ठरायला हवी.

प्रबोधनही महत्त्वाचे

रुग्णसेवा ही ईश्रसेवाच मानली पाहिजे. विदर्भाचा विचार करताना काही महत्त्वाचे निष्कर्ष समोर आलेले दिसतात. दोन वर्षांपूर्वी गोंदिया जिल्ह्यात कर्करोग तपासणी शिबीर झाले होते. त्यात मेंदूचा आणि मानेचा कर्करोग असणाऱ्या रुग्णांची संख्या बरीच मोठी असल्याचे आढळून आले होते. प्रदेशशासन किंवा भौगोलिक परिस्थितीनुसारही कर्करोगाचे वेगवेगळे प्रकार पुढे येतात. यासंदर्भात निरंतर संशोधन आवश्यक आहे. जागतिक स्तरावर कर्करोगावरचे उपचार खूप आवाक्यात आलेले आहेत. कर्करोग म्हणजे आपल्या आयुष्याचा शेवट अशी जी काही समजूत अनेकवेळेला केली जाते ती आता सततच्या किंवा प्रगत संशोधनामुळे व्हळव्हळू मागे पडते आहे. योग्यवेळी योग्य पद्धतीचा उपाय आणि उपचार केला तर पन्नास टक्क्यापेक्षा जास्त रुग्ण त्यातून बरे होतात हेदेखील मोठे आशादायक चित्र पाहायला मिळते. खरे तर कर्करोगासारख्या अतिशय कष्टप्रद रोगावर उपाययोजना करीत असताना भावनिक संवेदनशीलताही मोलाची ठरते. घरातल्या एकाला तरी हा त्रास झाला तरी संपूर्ण कुटुंब अस्वस्थ किंबहुना विस्कळीत होते. म्हणूनच मानसिक आधार किंवा समुपदेशनातून त्या रुग्णाची आणि कुटुंबाची इच्छाशक्ती वाढवणे आवश्यक आहे. योग्यवेळी तपासण्या केल्या तर सुरुवातीच्या काळातच कर्करोगावर केलेला उपाय उपयुक्त ठरतो. म्हणूनच पूर्वतपासणी करून घेण्याची आवश्यकताही समाजामध्ये पटवून दिली गेली पाहिजे. कर्करोग आता असाध्य राहिला नसून इच्छाशक्तीतून तो बरा करता येऊ शकतो. रुग्णालयांच्या व्यक्स्थांमुळे समाजातील इच्छाशक्तीलाही प्रोत्साहन मिळू शकते. म्हणूनच तंत्रज्ञानाचा वापर करून अशा असाध्य रोगांवर पूर्व काळजी घेणारी प्रबोधने घडवून आणता आली पाहिजे.

४ मुंबई | शनिवार २९ एप्रिल, २०२३

मेयर्स, स्टोइनीस, पुरणची तुफान फटकेबाजी लखनऊ सुपर जायन्टच्या विक्रमी २५७ धावा



■ मोहाली

लखनऊसुपर जायंटने प्रथम फलंदाजी करताना कर्णधार राहुलची पहिली विकेट स्वस्तात गमावली. पंजाबच्या रबाडाने राहुलला १२ धावांवर बाद केले. त्यानंतर मेयर्स आणि

आज आयपीएलमध्ये लखनऊ सुपर जायंट संघाच्या फलंदाजांनी पंजाब सुपरकिंगच्या गोलंदाजीची अक्षरशः कत्तल करीत आयपीएलच्या इतिहासातील दुसरी विक्रमी धावसंख्य्या उभारली. यापूर्वी आरसीबीने २६३ धावांचा विक्रम केला होता. त्यानंतर आज लखनऊने २५७ धावा करून यंदाच्या हंगामातील विक्रमी धावसंख्येची नोंद केली आहे.

बडोनी या दोघांनी पंजाबच्या गोलंदाजांवर तुफान हल्ला चढवून फटकेबाजी सुरू केली. मेयर्सने २४ चेंडूत ७ चौकार आणि ४ षटकार ठोकून ५४ धावा केल्या. मेयर्सचाही रबाडाने त्रिफळा उडवला. तर बडोनीला लिविंग्स्टनने बाद केले. त्याने २४ चेंडूत चौकार आणि ३ षटकार ठोकून ४३ धावा केल्या. त्यानंतर आलेल्या मार्क्स स्टोइनीस यानेही फटकेबाजीला सुरुवात केली. त्याने

आजचे सामने			वि. वेळ: ३.३०, कोलकाता			वि. वेळ: ७.३०, दिल्ली	
-------------------	---	---	---	---	---	--	---

२१ जूनपासून दिल्लीत रंगणार जागतिक ग्लोबल बुद्धिबळ लीग

■ पुणे

जागतिक बुद्धिबळ क्षेत्रात एक नवा प्रयोग म्हणून मानल्या जात असलेल्या टेक महिंद्रा ग्लोबल बुद्धिबळ लीगचे वेळ्या २१ जूनपासून राजधानी दिल्लीत आयोजन करण्यात येत आहे, अशी माहिती भारताचे ग्रँडमास्टर व या स्पर्धेचे मेंटॉर विश्वनाथन आनंद यांनी दिली आहे. या स्पर्धेसाठी जागतिक बुद्धिबळ महासंघाशी (फिडे) काराही करण्यात आला आहे. या स्पर्धेचे यंदाचे हे पहिलेच

वर्ष असून अंतिम लढत २ जुलै रोजी होणार आहे. ही स्पर्धा सहा संघांमध्ये खेळवण्यात येणार आहे. यातील प्रत्येक संघात सहा खेळाडू असतील. स्पर्धेतील सहा संघात जे दोन संघ सयस गुण मिळवतील. त्यांच्यातच अंतिम सामना खेळवला जाणार आहे. जागतिक स्तरावर अशी लीग पहिल्यांदाच आयोजित करण्यात येत आहे. या स्पर्धेचे थेट प्रक्षेपणही करण्यात येणार आहे, असेही विश्वनाथन आनंद यांनी सांगितले.

केकेआरचा लिटन दास बांगलादेशला परतला

कोलकाता- केकेआरचा यटीरक्षक फलंदाज लिटन दास याने आयपीएलमधून माघार घेतली असून तो मायदेशी परतला आहे. लिटनदास याला केकेआरने मागील लिलावात ५० लाख रुपयांना खरेदी केले होते. परंतु या हंगामात तो केवळ एकाच सामन्यात खेळू शकला आणि त्या सामन्यात त्याने फक्त ४ धावा बनविल्या होत्या. तो बांगलादेशचा खेळाडू आहे.

पॉवर लिफ्टिंगमध्ये कृष्णाचा नवा विक्रम

■ काटमांडू

पॉवर लिफ्टिंग स्पर्धेत महिला गटात ११५ किलो वजन उचलून हरयाणाची महिला खेळाडू कृष्णा हिने नवा विश्व विक्रम केला आहे. भारतासह ९ देशांनी सहभाग घेतलेल्या या स्पर्धेत कृष्णाने एक सुवर्ण आणि एक रौप्य पदक पटकावले आहे. शिवाय तिला स्ट्रॉंग वुमनचा पुरस्कारही मिळाला आहे. तिच्या या कामगिरीबद्दल तिचा सत्कार करण्यात आला. ९ देशांच्या ३७० खेळाडूंनी या स्पर्धेत भाग घेतला होता. त्यात भारताच्या ५५ खेळाडूंचा समावेश होता.

जाहीर सूचना

जन्नेस यादवे स्मृति कल्पनात येते की, मी निम्नस्वाशरीकार, **अमित पी. दोशी** मुंबईच्या बेदामछोटी नोंदीणीकरण जिल्हा आणि उप जिल्हा वॉई मधील, आता मुंबई शहर आणि मुंबई उपनगराच्या नोंदीणीकरण जिल्हा आणि उप जिल्ह्यामध्ये असलेल्या किरांल गावाचा सीटीएस क्र. २३७ धारण करलेल्या प्लॉट क्र. २१/१ या भागा असलेल्या **नीळकंठ बिड्नेनेस पार्क**, नागाजी रोड, विद्याविहार (पश्चिम) ह्या सी.पी.एम.येथे स्थित **कार्यालय क्र. ६०९ Mr. Parapadnan Ouseph Thomas आणि Mrs. Mareena Thomas Parapadan** आणि **Mr. Jose Christo Thomas Parapadan** यांच्याकडून खरेदी करू इच्छितो. जर कोणा व्यक्तीचा उपरोक्तस्थित मातमतेच्या संदर्भात काराचपत्र, मागणी, वारसा, विपरी, हस्तान्तरण, अदलाबदल, गहालपार, घमारे, भेद, न्यास, ताबा, मानकी, भाडेपट्टी, उप-भाडेपट्टी, प्रलंबित कायदेशीर कारवाई, बेधान, हिस्सा, भाडेकरू, उप भाडेकरू, देखभाल, वहिवाड, खटला, हुकूम, जाची, मनाई हुकूम, आदेश, बोवा वगणांनी किंवा अन्य कोणत्याही खराब्यात कोणत्याही दबा/आघेप/विवाद विचारात घेण्याचा वेगार नाही असे समजून सदर पत्रकार्यासाठी सदर व्यवहार पूर्ण करण्याची प्रक्रिया सुरू करेन आणि त्यानंतर कोणत्याही दबा/आघेप/विवाद विचारात घेण्याचा वेगार नाही.

दिनांक: २९.०४.२०२३

टिकाण: मुंबई

सही/-

अमित पी. दोशी

सुविचार

विलास कोळेकर

खंडाळा, रत्नागिरी.

मो.वा.९४२२४२०६११

ज्यांचा आपल्या कर्मांवर विश्वास असतो तो भविष्य बघण्याच्या भागणडीत पडत नाही.

पंचांग

शनिवार, २९ एप्रिल २०२३

शक १९४५ शोभननामसंवत्सर

वैशाख शुक्ल नवमी * नक्षत्र : आश्लेषा

:- जन्मराशी :-

००-०१ ते १२-४६ कर्क

१२-४७ ते २४-०० सिंह

स्वी उदय- ०६-१४

स्वी अस्त- १८-५९

सोता नवमी, जानकी जन्म, जागतिक नृत्य दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकंट खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विष्णू नगर, दिवा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.

संपादक : **रोहित रमाकंट पांडे**

संपर्क : संपादक विभाग: ८६५२२०१४४०, जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९, छोड्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१ ई-मेल navakal.1923@gmail.com ‘नवाकाळ ऑफिस व नवाकाळ प्रेस’चे प्रकाशन दैनिक ‘नवाकाळ’ आर.एन.आय.क्र.१८१४/५७ REGD. No. MH/MR/SOUTH-143/2012-14 स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004. Editor - **Rohit Ramakant Pande**

सही/-

स्वराज नारायण बहोली

अंतिम नवम वार्षिकवार्ताविक

दिनांक: २८ एप्रिल, २०२३

टिकाण: मुंबई

IBBI/UPA-001/HP-P-01769/2019-2020/12670

फॉर्म ए जाहीर उद्घोषणा (भारतीय नवदारी आणि दिवाळखोरीपेक्षा मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठरव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६, अन्वये)	
एको एअर फिल्टरेशन इंडिया प्रायव्हेट लिमिटेडच्या धनकाचे लक्ष वेधण्याकरिता	संबंधित तपशील
१. कॉर्पोरेट कंपनीद्वारे नाव	एको एअर फिल्टरेशन इंडिया प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कंपनीद्वाराच्या स्थापनेचा दिनांक	०१.०९.२०१८
३. प्राधिकरण याच अंतर्गत कॉर्पोरेट कंपनीद्वारी रजिष्ट्रात/नोंदीणीकरण झाले	कंपनी निबंधक - मुंबई
४. कॉर्पोरेट कंपनीद्वाराच्या कॉर्पोरेट ओळख कक्षा/मार्गदर्शित लाईव्ह ओळख क्रमांक	U29305MH2018FTC133375
५. कॉर्पोरेट कंपनीद्वाराच्या नोंदीणीकरण करविण्यासाठी प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	जेल, कार्यालय: दृकान क्र. ०१, तळमजला, रिजेली पार्क सीएचएस प्लॅ., प्लॉट ०२, सेक्टर ०५, आंधर येथे मुंबई, पत्ता
६. कॉर्पोरेट कंपनीद्वाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	१९.०४.२०२३ (एनसीएनटी, मुंबईच्या आदेशाचा दिनांक) (आयआरपीएल दि. २५.०४.२०२३ रोजी सुविता)
७. दिवाळखोरी ठरव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	१६.१०.२०२३
८. अंतर्गत ठरव व्यवसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यवसायिकाचे नाव आणि नोंदीणीकरण क्रमांक	सदनीकम क्र. १८०४, झिंरिआ, इमारत क्र. १७, वसंत ओर्जिस, मकवाना रोड, मरोळ, अंधेरी पूर्व, मुंबई ४००००९. sn.baheti@rediffmail.com मोबाईल क्र. ९८२१४२९८१९
९. मंडळाचे नोंदीणीकरण असल्यानुसार, अंतर्गत ठरव व्यवसायिकाचा पत्ता आणि ईमेल	सदनीकम क्र. १८०४, झिंरिआ, इमारत क्र. १७, वसंत पत्रव्यवहाराकरिता तयारकामना पत्ता आणि ईमेल ४००००९. cirp.eka@pl@gmail.com
१०. दिवाे करपाच्या अंतिम दिनांक	०९.०४.२०२३ (दिवाळखोरी व्यवसायिकास आदेशाच्या सुमन दिनांकापासून म्हणजेच २५.०४.२०२३ पासून १४ दिवस)
११. अंतर्गत ठरव व्यवसायिकाद्वारे निष्ठा केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (क) अन्वये कर्तारचे वी, जर असल्यास	लागू नाही
१२. अंतर्गत ठरव व्यवसायिकाद्वारे निष्ठा केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (क) अन्वये कर्तारचे वी, जर असल्यास	लागू नाही
१३. अंतर्गत ठरव व्यवसायिकाद्वारे निष्ठा केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (क) अन्वये कर्तारचे वी, जर असल्यास	लागू नाही
१४. (अ) संक्षिप्त अर्ज आणि (ब) अधिकृत प्रतिलिपिना तपशील उपलब्ध असेल :	वेब रिक्रि: https://bbi.gov.in/home/downloads भौतिक पत्ता: सदनीकम क्र. १८०४, झिंरिआ, इमारत क्र. १७, वसंत ओर्जिस, मकवाना रोड, मरोळ, अंधेरी पूर्व, मुंबई ४००००९

यादवे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकारण यांनी दिनांक १९.०४.२०२३ रोजी एको एअर फिल्टरेशन इंडिया प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठरव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. एको एअर फिल्टरेशन इंडिया प्रायव्हेट लिमिटेडच्या धनकाचे यादवे यांचे पुत्राच्यासह दि. ०९.०४.२०२३ रोजी किंवा त्यापूर्वी अंतिम ठरव व्यवसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वितीय धनकाे यांनी दावायबाबतेे त्यांचे पुत्राच्यासहाने दावे फक्त बुलेट्रीनिक पद्धतीने सादर करावे. इतर सर्व धनकाे त्यांचे दावायबाबतेे पुरावे व्यभिचारे, टप्प्याबद्दारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

पुत्राच्यासह दावे खातील निर्दिष्ट अर्जानुसार सादर करावे:

फॉर्म बी - कामगार आणि कर्मचारी काळजा कार्यरत धनकांद्वारे दावांकरीत

फॉर्म सी - वितीय धनकांद्वारे दावांकरीत

फॉर्म डी - कामगार आणि कर्मचारीद्वारे दावांकरीत

फॉर्म ई - कामगार आणि कर्मचारींच्या प्राधिकृत प्रतिनिधीद्वारे दावांकरीत

फॉर्म एफ - इतर धनकांद्वारे दावांकरीत

दुर्गत करण्याची प्रती <https://bbi.gov.in/home/downloads> येथून डाऊनलोड करता येतील. दावायबाबतेे कुठेही किंवा दिसाभूत करणारे दावे सादर केल्यास दाे ठेकावण्यात येईल.

४० चेंडूत ६ चौकार आणि ५ षटकार ठोकून ७२ धावा केल्या. त्याला सॅम करण याने बाद केले.

मधल्या फळीतील हे फलंदाज फटकेबाजी करीत असताना यटीरक्षक निकोलस पुरण हा कसा मागे राहील. त्यानेही पंजाबच्या गोलंदाजांवर हल्ला करीत १९ चेंडूत ७ चौकार आणि १ षटकार ठोकून ४५ धावा केल्या. या चौघांच्या फलंदाजीमुळेच लखनऊ सुपर जायंट संघाने २० षटकारात २५७ धावा केल्या. आणि पंजाबसमोर विजयासाठी २५८ धावांचे लक्ष ठेवले पंजाबच्या रबाडाने ५२ धावांमध्ये २ बळी घेतले. इतरांना प्रत्येकी १ बळी मिळाला. दरम्यान या आळानाचा पाटलाग करताना पंजाबची अत्यंत खराब सुरुवात झाली. कर्णधार शिखर धवन झटपट बाद झाला त्यामुळे पंजाबची हालत खराब झाली.